

CENTRAL ADMINISTRATIVE TRIBUNAL
JABALPUR BENCH
JABALPUR

O.A.No.642/2003

Hon'ble Shri G.Shanthappa, Judicial Member

This, the 3rd day of October, 2003

Divendra Kumar Dwivedi
s/o Shri Ram Gautam Dwivedi
Posted on the post of Upper
Division Clerk of the
All India Radio, Raipur
(CHHATTISGARH).

... Applicant

(By Advocate: Sh. Mukhtar Ahmad)

Versus

1. The Union of India through the Secretary Department of Information and Brought Costing Government of India NEW DELHI.
2. Senior Administrative Officer All India Radio Bhopal M.P.
3. The Station Director Prashar Bharti Brought Costing India of All India Radio Bhopal M.P.
4. The Station Officer Prashar Bharti (B.C.I.) All India Radio Raipur (CG). .. Respondents

(By Advocate: Sh. K.N.Pethia)

O R D E R (oral)

By Shri G. Shanthappa, Judicial Member:

Heard.

The grievance of the applicant is that the impugned order dated 11.9.2003 issued by the respondents is not in accordance with guide-lines as mentioned in the grounds.

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Gp

2. Applicant was working since 1996 in All India Radio, Raipur. He wanted to continue in the same place on the ground that his wife is taking treatment for mental illness at Raipur. He further submits that his daughter has been admitted in the Primary School at Raipur. If he has been transferred to some other place otherthan Raipur, he put to hardship. Hence, he asked for cancellation of the impugned order at Annexure A-1.

3. Applicant has submitted number of representations along with medical record stating that his wife is taking treatment at Raipur. The representations are pending with the respondents. In the meanwhile, he has been transferred from AIR, Raipur to AIR Shahdol.

4. All the grievance of the applicant can be made with the respondents on administrative side. The respondents are the proper authority to consider the representations of the applicant. In an administration matter, judicial interference is not proper. Accordingly, the respondents are directed to consider the request of the applicant sympathetically taking all the grounds mentioned in the application along with the medical reports including the School Certificate issued by the School authorities.

5. Learned counsel for applicant further requested that he wants to submit one more detailed representation explaining the further


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grounds, within a period of one week from today. If such a representation is submitted by the applicant to the respondents, the respondents are directed to consider the earlier representation at Annexure A-4, and also other representations to be submitted by the applicant within a period of three weeks from the date of receipt of a copy of ~~this document~~ such representation from the applicant. While considering the representations submitted by the applicant, the respondents are directed to consider all the grievance made in the representations along with medical reports and the School Certificate submitted by the applicant.

6. Accordingly, the application is disposed of.
No costs.

G. Shanthappa
(G. SHANTHAPPA)
JUDICIAL MEMBER

/rao/

मुख्यमंत्री और व्यापार एवं वित्त मंत्री जबलपुर, दि.
परिविधि दिनांक १०.१०.१९४८
(१) व्यापार एवं वित्त मंत्री द्वारा दिनांक १०.१०.१९४८ जबलपुर
काउन्सिल के द्वारा दिनांक १०.१०.१९४८ के द्वारा दिनांक १०.१०.१९४८ के द्वारा
(२) व्यापार एवं वित्त मंत्री द्वारा दिनांक १०.१०.१९४८ जबलपुर
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(३) व्यापार एवं वित्त मंत्री द्वारा दिनांक १०.१०.१९४८ जबलपुर
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(४) व्यापार एवं वित्त मंत्री द्वारा दिनांक १०.१०.१९४८ जबलपुर
काउन्सिल के द्वारा दिनांक १०.१०.१९४८ के द्वारा दिनांक १०.१०.१९४८ के द्वारा
M. Phiroz J. A.C
K. N. Deka A.C
Signature
उक्तमंगल ७-१०-४८

~~Received
7/10/04~~